The Tuensang District (Assimilation of Laws on State Subjects) Act, 1969

Act 10 of 1969

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THE TUENSANG DISTRICT (ASSIMILATION OF LAWS ON STATE SUBJECT) ACT, 1969

(THE NAGALAND ACT NO. 10 OF 1969)

(Received the assent of the Governor on the 26th July, 1969 and published in the Nagaland Gazette-Extraordinary dated 4th August, 1969)

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Act

Whereas it is expedient that the laws in force in the Tuensang District in the State of Nagaland with respect to the matters enumerated in List II in the Seventh Schedule to the Constitution shall be assimilated to the laws in force with respect to the said matters in the rest of the State of Nagaland in the manner hereinafter appearing;

It is hereby enacted in the nineteenth year of the Republic of India as follows:—

1. Short title, extent and commencement.

(1) This Act, may be called the Tuensang District (Assimilation of Laws on the State Subjects) Act, 1968.

(2) It extends to the District of Tuensang in the State of Nagaland.

(3) It shall come into force on such date as the Governor may by notification in the Official Gazette, appoint.

2. Definitions:

In this Act.

(a) "appointed day" means the date appointed under sub-section (3) of section 1 for the coming into force of this Act:

(b) "law" means so much of any Act, Ordinance, Regulation, rule, order or bye-law as relates to any matter enumerated in List II in the Seventh Schedule to the Constitution.

3. Assimilation of laws.

(1) All laws which immediately before the appointed day extend to, or are in force in, the district of Tuensang shall, as from the appointed day, cease to be in force in the said district
except as respects things done or omitted to be done before that day.

(2) All laws which immediately before the appointed day extend to, or are in force in the districts of Kohima and Mokokchung shall, as from the appointed day, extend to or, as the case may be, come into force in, the district of Tuensang.

Notwithstanding anything contained in Section 3, the Governor may by order direct that during such period not exceeding two years as may be specified in the order, from the appointed day, any law which was in force in the district of Tuensang before the appointed day shall be deemed to have continued to be in force therein and may further likewise direct that any law which would have extended to or come into force in the said district on the appointed day shall not be deemed to have extended thereto or come into force therein.

5. Power to remove difficulties.
(1) If any difficulty arises in relation to the transition under Section 3 from one law or group of laws to another law or group of laws, the State Government may, by order notified in the Official Gazette make such provisions as it considers necessary for the removal of the difficulty.

(2) Every order made under sub-section (1) shall be laid before the Legislative Assembly.